

State Vs. Salman
FIR No. 97/2019
under Section 392/397/411/34 IPC
PS Lahori Gate

08.07.2020.

Present: Ld. Addl. PP for State.
Ld. Counsel for accused/applicant (through V/C).

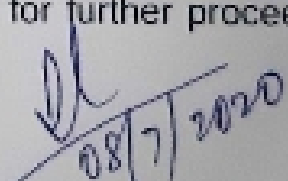
Heard. Perused.

Ahmad of this Court submits that no bail application filed on behalf of accused/applicant is pending disposal.

At this stage, Ld. Counsel for accused/applicant submits that he will be filing fresh application today itself and the matter be adjourned for 09.07.2020.

Request is allowed.

Now to come up on **09.07.2020** for further proceedings as per law.


(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/08.07.2020

CA No. 69/2020
Sonu @ Kalia Vs State

08.07.2020.

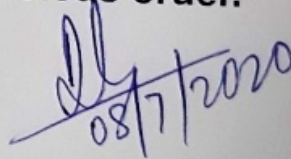
Present: None for appellant.
Ld. Addl. PP for State.

Heard. Perused.

Inspite repeated calls/passovers, none has appeared for appellant. Even TCR has not been received.

Now to come up on **01.12.2020** for arguments and disposal of present appeal.

TCR be summoned as per previous order.



(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/08.07.2020

State Vs. Shabad @ Salman
FIR no. 300/2018
PS Kashmere Gate

08.07.2020.

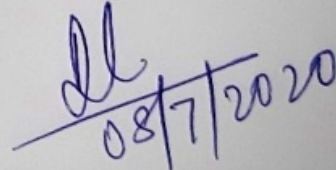
Present: Ld. Addl. PP for State.
Accused is not produced from JC.
No PW is present today.

Heard. Perused.

Now to come up on **25.11.2020** for P.E.

Production warrants be also issued qua accused for said
date.

Witnesses be summoned as per previous order dated
13.02.2020.


08/7/2020

(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/08.07.2020

CA No. 4/2020
Ibrahim Vs. State

08.07.2020.

Present: None for appellant.
Ld. Addl. PP for State.

Heard. Perused.

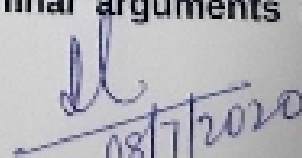
Inspite of repeated calls/passovers, none has appeared for appellant.

Ahlmad of this Court has been directed to contact Sh. Bhupendra Singh i.e. Ld. Counsel for appellant on his mobile phone as mentioned in present appeal so that final arguments in this case can be heard by way of Video Conferencing (CISCO Webex).

After some time, Ahlmad of this Court submits that Ld. Counsel for appellant is not picking up his phone and hence he could not be contacted.

In view of facts and circumstances, matter is adjourned for 28.07.2020 for final arguments.

Ld. Counsel for appellant be informed about NDOH. Ld. Counsel for appellant shall address final arguments on NDOH positively.


08/7/2020
(Deepak Dabas)
ASJ/Special Judge, NDPS
(Central) Tis Hazari Courts
Delhi/08.07.2020